

(b) how many more years would be required for the completion of this Highway; and

(c) the amount allotted for the construction of this highway in the Fourth Five Year Plan?

The Deputy Minister is the Ministry of Transport and Shipping (Shri Bhakt Darshan): (a) and (b). Calcutta to Bombay route is along National Highway No. 6 (via Baharagora, Sambalpur, Raipur and Dhulia) and along National Highway No. 3 from Dhulia to Bombay (via Nask and Thana). The portion from Dhulia to Bombay—National Highway No. 3—is fully bridged and is an all-weather road. The route from Calcutta to Dhulia—National Highway No. 6—is about 1010 miles in length and passes through the States of West Bengal, Bihar, Orissa, Madhya Pradesh and Maharashtra. The position in respect of the Highway in each of these States and the likely period of its completion is indicated in the statement laid on the Table of the House. [Placed in Library. See No. LT-1271/67].

(c) It is not possible to indicate the amount allotted for this highway, because the allocation for National Highways for the Fourth Plan has not yet been finalised.

Indo-Ceylon Shipping Service

7404. Shri Kiruttinan: Will the Minister of Transport and Shipping be pleased to state:

(a) the number of trips allowed daily to ships sailing between Rameshwaram Island and Talaimannar Ceylon;

(b) whether it is a fact that Government propose to build a permanent Port at Rameshwaram with all facilities for the purpose; and

(c) if not, whether Government propose to renovate the Danushkodi Port or build a new Port at Tondi which was a regular port before Inde-

pendence and which is very near Ceylon?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) The ship T. S. S. 'Irwin' taken over by Shipping Corporation of India Ltd., from the Southern Railway is plying twice a week between Rameshwaram and Talaimannar.

(b) The Government of Madras has undertaken to build a permanent jetty at Rattathazhai near Rameshwaram adequate facilities for this service;

(c) Does not arise.

Flying Clubs

7405. Shri R. R. Singh Deo:

Shri G. C. Nalk;

Shri D. N. Deb;

Shri D. Amat:

Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) whether it is a fact that the Director General of Civil Aviation has fixed quota of flying hours of each Flying Club, with the direction to give priority for initial flying viz flying for the issue of private pilot licence;

(b) if so, whether any flying hours are given to hobby fliers who have completed their private pilot licence;

(c) if not, the manner in which Government propose these hobby fliers to avail of the flying subsidised hours allotted to them in a year; and

(d) the limit set up by Government to the number of hours a person can fly?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) The Director General of Civil Aviation has, on account of limited financial resources, specified for each flying club included in the Flying Subsidy Scheme the number of instructional flying hours for which subvention, at the usual rates, will be paid for the current financial year. To ensure that the flying training is purposeful,